

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No. 9851/Del/2019
Assessment Year : 2015-16

DHRUV RATHI HUF,
24, SADHNA ENCLAVE,
MALVIYA NAGAR,
NEW DELHI – 17
(PAN: AAGHD8086F)
(Appellant)

Vs. ITO, WARD 30(3),
NEW DELHI

(Respondent)

Appellant by : None
Respondent by : Shri Gaurav Pundir, Sr. DR

Date of hearing : 29.09.2021
Date of pronouncement : 29.09.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2015-16 is directed against the Order of Learned CIT(A)-10, New Delhi.

2. None appeared on behalf of the assessee at the time of virtual hearing. However, the assessee's A.R. vide his email dated 25.09.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 29th September, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 29.09.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar